

The Minister of Industry in the Ministry of Commerce and Industry (Shri Kanungo): (a) Yes, Sir. The delegation sponsored by the Chemicals and Allied Products Export Promotion Council, has observed in their Summary report that "in all the countries visited there was keenness to enter into some arrangements for joint collaboration with India for the purpose of setting up new factories".

(b) The delegation visited Burma, Thailand, Singapore, Indonesia and the Federation of Malaya and the interest was evinced in all these countries.

(c) No specific item has been mentioned. But apparently the collaboration referred to relates to the manufacture of items with which the delegation was concerned i.e., chemicals, Pharmaceuticals and other allied products.

Paradip Iron Ore Export Scheme

2482. **Shri Surendranath Dwivedy,** Will the Minister of Commerce and Industry be pleased to refer to the statement made by the Union Minister for Industries that the Central Government have "cleared in principle the Paradip Iron Ore export scheme of the Orissa Government in its entirety" and state what is the nature of the scheme and whether any provision is made to work out the "principles"?

The Minister of International Trade in the Ministry of Commerce and Industry (Shri Manubhai Shah): The whole scheme is still being worked out but Government are anxious to have the maximum possible exports of iron ore through Paradip Port.

Indo-Pak. Agreement on Crop Lifting

2483. { Shri Ram Ratan Gupta;
Shri Tridib Kumar
Chaudhuri;

Will the Prime Minister be pleased to state:

(a) whether under the Inter-Dominion Agreement between India and 1782(Ai) LS—3.

Pakistan, Pakistani nationals were allowed to lift their crops raised on their lands in India; and

(b) if so, the reasons for this concession?

The Prime Minister and Minister of External Affairs and Minister of Atomic Energy (Shri Jawaharlal Nehru):

(a) Yes, Sir; according to clause (2) (e) of paragraph 3 of the Minutes of the Officers' Committee appointed to the Inter-Dominion Conference of April, 1948—"Where any cultivator living in a border village of one Dominion has land in a border village in the other Dominion he should be permitted within a reasonable period after the harvest, to take across the border to his residence reasonable quantities of any controlled commodities produced by him for his domestic consumption with the minimum of restriction and formalities".

(b) This concession was mutually agreed to by India and Pakistan on a basis of reciprocity to avoid hardship to cultivators on both sides of the border.

Houses Built in Calcutta under Industrial Housing Scheme

{ Dr. Ranen Sen;
2484. { Shri Dinen Bhattacharya;
Dr. Saradish Roy;

Will the Minister of Works, Housing and Supply be pleased to state:

(a) the stipulated rent of houses built under the Industrial Housing Scheme in Calcutta area;

(b) how much rent is being taken for the one roomed and two roomed tenement built under the Industrial Housing Scheme; and

(c) what are the transport facilities made by Government concerned in respect of the tenants to attend their factories etc.?

The Minister of Works, Housing and Supply (Shri Mehr Chand Khanna): (a) and (b). A statement containing

the requisite information is laid on the Table of the House. [See Appendix II, annexure No. 103].

(c) The houses are generally within a radius of two miles from the place of work of the industrial workers. Normal road and railway communications are available in each locality.

Refugees from Mikir Hills

2485. Shrimati Renu Chakravartty: Will the Minister of Works, Housing and Supply be pleased to state:

(a) whether the refugees evicted forcibly from Mikir-Hills have been given alternative land;

(b) whether it is a fact that Muslims are now in possession of some of these lands; and

(c) why they are permitted while the refugees have been evicted by force on the plea that it is tribal land?

The Minister of Works, Housing and Supply (Shri Mehr Chand Khanna): (a) to (c). Information has been called for from the Government of Assam and will be laid on the Table of the Sabha as soon as possible.

Chaibasa Cement Works

**2486. { Shri H. C. Soy:
Shri Marandi;**

Will the Minister of Labour and Employment be pleased to state:

(a) whether it is a fact that the quarry labourers of Chaibasa Cement Works at Jhinkpani are still treated as contract labourers; and

(b) if so, the steps being taken to treat them as permanent quarry labourers of the Cement Works?

The Minister of Labour in the Ministry of Labour and Employment (Shri Hathi): (a) and (b). The information is being collected and will be placed on the Table of the House.

Indo-Nepal Border Raids

**2487. { Shri P. C. Borooah:
Shri Indrajit Gupta:**

Will the Prime Minister be pleased to refer to the reply given to Starred Question No. 2 on the 6th August, 1962 and state:

(a) whether the Foreign Office in Nepal has issued a statement controverting his statement that there had been no intrusion into Nepal from India; and

(b) if so, what is Government's reaction thereto?

The Prime Minister and Minister of External Affairs and Minister of Atomic Energy (Shri Jawaharlal Nehru): (a) and (b). The Government have not so far received a copy of the statement reported to have been made by the Nepalese Foreign Office. Some Nepal newspapers criticised the Prime Minister's statement in Lok Sabha on August 6. The newspapers held that the Nepal representative on the Inquiry Committee had not only disagreed with the Indian representative but had strongly challenged his findings. The Government of Nepal, however, issued a statement on August 26, which was meant to be a rebuttal of a newspaper report in respect of a statement made by the Minister on the Jharokhar incident in Lok Sabha on August 22.

Rent of Shops in Vinay Nagar, New Delhi

2488. Shri Rameshwar Tandia: Will the Minister of Works, Housing and Supply be pleased to state:

(a) whether it is a fact that there is some discrepancy in the rent demanded from some of the allottees of shops in some of the Government colonies like Vinay Nagar;

(b) if so, what are the reasons therefor; and

(c) if not, why the rent charged from recently regularized allottees is Rs. 76 p.m. as against the old rent of 45 still